

**STATEMENT SHOWING THE INFORMATION WITH REGARD TO CASES PENDING AGAINST M.Ps. AND M.L.As. (INCLUDING FORMER & SITTING) IN THE STATE OF ANDHRA PRADESH IN THE COURT OF SPECIAL COURT FOR TRIAL OF CRIMINAL CASES RELATING TO ELECTED M.Ps. AND M.L.As., VIJAYAWADA, AS ON 31.12.2024**

Sl. No.	District	Name of Court	Case No.	Sitting/ Former	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Ananthapuramu	J.M.F.C., Gooty	CC 43/2018	Former M.P.	01.02.2009, Cr. No.20/2009	U/Sec.188, 283 of IPC.	Imprisonment for 6 months or fine or both	30.08.2009	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CRL.P.No.627/2020 on 05.10.2020. NBW is pending against A6.	Stayed	
2	Ananthapuramu	J.F.C.M., Rayadurg.	CC 50/2018	Sitting & Former M.L.As.	21.07.2007, Cr. No.34/2007	U/Sec.143, 188, 447, 186, 506 r/w 149 IPC	Imprisonment for 7 years or fine or both	23.09.2009	05.01.2023	Part Heard.	-	3 months
3	Ananthapuramu	J.F.C.M., Rayadurg.	CC 51/2018	Sitting M.L.A.	21.07.2007, Cr. No.35/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2671/2018 on 12.03.2020.	Stayed	
4	Ananthapuramu	J.F.C.M., Rayadurg.	CC 52/2018	Sitting M.L.A.	23.07.2007, Cr. No.36/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2667/2018 on 12.03.2020.	Stayed	
5	Ananthapuramu	A.J.F.C.M., Dharmavaram.	CC 2/2019	Sitting M.P.	Private Complaint	U/Sec.500 of IPC.	Imprisonment for 2 years or fine or both	12.02.2014	16.06.2023	For Continuation of Chief of PW1.	-	6 months
6	Ananthapuramu	Spl J.F.C.M., Ananthapuram	CC 07/2023	Former M.L.A.	23.03.2022. 53/2022	U/Sec.143, 341 r/w 34 of IPC.	Imprisonment for 6 months or fine or both	24.02.2023.	Charges not framed.	Interim Stay of all further Proceedings granted by Hon'ble High Court in Cr.P.No. 7854/2023, dt, 10.10.2023	Stayed	
7	Kadapa	I.A.J.F.C.M., Proddutur	CC 17/2020	Sitting M.L.A.	25.05.2018, Cr. No.206/2018	U/Sec.341 & 188 of IPC.	Imprisonment for 6 months or fine or both	31.12.2018	21.02.2024	Sec.313 Cr.P.C. examination	-	3 months

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1	2	3	4	5	6	7	8	9	10	11	12	13
8	Kadapa	J.F.C.M., Kamalapuram.	CC 21/2020	Sitting M.P. (Rajya Sabha)	11.04.2019, Cr. No.100/2019.	U/Sec.323, 324, 506 r/w 34 of IPC.	Imprisonment for 7 years or fine or both	20.10.2020	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CrI.P.No. 3219/2022, dt 28.04.2022	Stayed	
9	East Godavari	I A.J.F.C.M., Palakol	CC 31/2023	Sitting M.L.A	26.08.2019. 257/2019.	U/Sec.353 r/w 34 of IPC	Imprisonment for 2 years or fine or both	27.05.2022	07.03.2024.	For Arguments.	-	6 months
10	Guntur	II A.J.C.J. Court, Tenali.	CC 5/2020	M.L.A. (Present)	13.07.2011, Cr. No.45/2011	U/Sec.177, 323, 506, IPC, and Sec.125(A) of R.P Act, 1951.	Imprisonment for 7 years or fine or both	31.12.2018	21.10.2020	Stay of all further Proceedings granted by Honourable High Court in CrI.P.No. 4973/2022, dt 12.07.2022.	Stayed	
11	Krishna	IV A.C.M.M., Vijayawada.	CC 33/2018	Sitting M.L.A.	Private Complaint	U/Sec.499, 500, 501, 502 r/w 34 of IPC.	Simple Imprisonment for 2 years or fine or both	09.03.2018	Charges not framed.	S/s of A3 pending. Stay of all further proceedings granted by Honourable High Court in CRL.R.C.No.294/2021 on 28.04.2021.	Stayed	
12	Krishna	IV A.C.M.M., Vijayawada.	CC 27/2023	Sitting M.L.A	12.04.2019, Cr. No.339/2019	U/Sec.143, 145, 188, 153-A r/w 149 IPC & Sec 32 of AP Police Act.	Imprisonment for 5 years or fine or both	18.05.2023	15.02.2024	For Arguments.	-	up to 6 months
13	Krishna	IV A.C.M.M., Vijayawada.	CC 28/2023	Sitting M.L.A	11.04.2019, Cr. No.342/2019	U/Sec.143, 145, 188, 153-A r/w 149 IPC & Sec.32 of AP Police Act.	Imprisonment for 5 years or fine or both	18.05.2023	15.02.2024	For Sec.313 Cr.P.C. Examination.	-	up to 6 months
14	Krishna	IV A.C.M.M., Vijayawada.	CC 29/2023	Sitting M.L.A	24.03.2019, Cr. No.276/2019	U/Sec.188, 143 r/w 149 IPC & Sec 32 of AP Police Act.	Imprisonment for 6 months or fine or both	18.05.2023	15.02.2024	For Arguments.	-	up to 6 months

Sl. No.	District	Name of Court	Split up Case No.	Main Case No.	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
15	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 04/2023	<b>CC No.69/2018</b> (The Case against A:48 and A51 was <b>Split up from CC No.69/2018 and Numbered as C.C.4/2023 on 22.02.2023.</b> A1: Gottipati Ravi Kumar, A2: Kakani Govardhana Reddy and A3: Poluboina Anil Kumar Yadav, Sitting M.L.As. in Main Case, the main case is Pending for Arguments.)	-	U/Sec.143, 341, 188 r/w 149 of IPC.	Imprisonment for 6 months or fine or both	-	-	Summons of A48 and A51 are pending.	Split up from CC 69/2018.	
16	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 06/2023	<b>CC No.10/2019</b> (The Case against A7 was <b>Split up from CC No.10/2019 and Numbered as C.C.06/2023 on 14.03.2023.</b> The Accused No.8 is Chintamaneni Prabhakara Rao, Sitting M.L.A in Main Case, the main case was disposed on 17.08.2023)	-	U/Sec.9(2) of APG Act and Sec.11 of Cruelty against Birds and Animals Act.	Imprisonment for 3 months or fine or both	-	-	NBW pending against A7.	Split up from CC 10/2019.	
17	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 10/2023	<b>CC No.11/2020</b> (The Case against A:91 was <b>Split up from CC No.11/2020 and Numbered as C.C.10/2023 on 15.05.2023.</b> The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	-	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both	-	Charges not framed.	Summons of A91 pending.	Split up from CC 11/2020.	
18	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 11/2023	<b>CC No.12/2020</b> (The Case against A:91 was <b>Split up from CC No.12/2020 and Numbered as C.C.11/2023 on 15.05.2023.</b> The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	-	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both	-	Charges not framed.	Summons of A91 pending.	Split up from CC 12/2020.	
19	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 13/2023	<b>CC 2/2019</b> (Case against A3 is <b>Split up from CC 02/2019 and Numbered as CC 13/2023 on 16.05.2023.</b> The Accused No.2 was Former M.P by name Nimmala Kristappa, The main case was pending for Cross of P.W.1)	-	U/Sec.500 of IPC	Imprisonment for 2 years or fine or both	-	Charges not framed.	NBW pending against A3.	Split up from CC 2/2019.	

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1	2	3	4	5	6	7	8	9	10	11	12	13
20	Nellore	II A.J.F.C.M., Nellore.	CC 49/2018	Former M.P.	Private Complaint	U/Sec.420, 452, 506 r/w 34 of IPC.	Imprisonment for 7 years or fine or both	18.03.2014	Charges not framed.	NBW Pending against A3. Issue fresh NBW against A3.	-	
21	Nellore	IV A.J.F.C.M., Nellore.	CC 24/2020	Sitting M.L.A.	Private Complaint	U/Sec.500 I.P.C.	Imprisonment for 2 years or fine or both	26.11.2019	31.08.2023	For Trial	-	up to 1 year
22	Nellore	A.J.F.C.M., Kavali	CC 11/2022	Sitting M.L.A	28.03.2019. 49/2019.	U/Sec.171-C, 188 r/w 34 of IPC	Imprisonment for 6 months or fine or both	22.05.2020.	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CrI.P.No. 1258/2023, dt 16.02.2023	Stayed	
23	Prakasham	A.J.F.C.M., Giddaluru.	SC 5/2019	Sitting M.L.A	01.07.2014, Cr. No.152/2014	U/Sec.120(B), 143, 341, 435 r/w 149 IPC and Sec.4 of PDPP Act and Sec.7(1) of CrI. Law Amendment Act.	Imprisonment for 7 years or fine or both	28.10.2016	Charges not framed.	High Court Stay pending in CrI.R.C.No.307/2021, dt:29.04.2021.	Stayed	-
24	Visakhapatnam	XI Add. Metropolitan Magistrate's Court, Anakapalli.	CC 35/2023	Former M.L.A.	04.04.2009, Cr. No.133/2009	U/Sec.171-E r/w 511 of IPC.	Imprisonment up to one year, or fine or both	01.05.2009	02.09.2021	For further Arguments	-	2 months

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1	2	3	4	5	6	7	8	9	10	11	12	13
25	Vizianagaram	A.J.F.C.M., Vizianagaram.	CC 29/2018	Sitting M.L.As.	26.07.2014, Cr. No.241/2014.	U/Sec.143, 145, 341, r/w 149 of IPC, and Sec.3(x) of A.P. Town Nuisance Act, 1889.	Imprisonment for 2 years or fine or both	29.08.2016	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CRL.P.No.396/2019 on 01.10.2020.	Stayed	-
26	West Godavari	II A.J.F.C.M., Eluru	CC 07/2024	Sitting M.L.A	25.07.2018. 196/2018	U/Sec.323, 504, 506 of I.P.C.	Imprisonment for 2 year or Fine or Both	28.01.2022.	Charges not framed.	Summons Pending	-	1 year

**STAGE OF THE CASES PENDING AGAINST M.Ps./ M.L.As. AS ON 31.12.2024**

Sl. No.	Name of the District	STAGE OF PROCEEDINGS												Total	
		Pre-Cognizance	Summons	Appearance of Accused	Furnishing of Sureties	Examination	Discharge Petitions Pending	Charges	Trial	Arguments	NBWs/ Bws	Stay	Sec.313 Cr.P.C. Examination		Judgment
1	Ananthapuramu	-	-	-	-	-	-	-	1	-	-	4	1	-	6
2	Kadapa	-	-	-	-	-	-	-	-	1	-	1	-	-	2
3	East Godavari	-	-	-	-	-	-	-	-	1	-	-	-	-	1
4	Guntur	-	-	-	-	-	-	-	-	-	-	1	-	-	1
5	Krishna	-	3	-	-	-	-	-	-	2	2	1	1	-	9
6	Nellore	-	-	-	-	-	-	-	1	-	1	1	-	-	3
7	Prakasam	-	-	-	-	-	-	-	-	-	-	1	-	-	1
8	Visakhapatnam	-	-	-	-	-	-	-	-	1	-	-	-	-	1
9	Vizianagaram	-	-	-	-	-	-	-	-	-	-	1	-	-	1
10	West Godavari	-	1	-	-	-	-	-	-	-	-	-	-	-	1
<b>TOTAL</b>		-	<b>4</b>	-	-	-	-	-	<b>2</b>	<b>5</b>	<b>3</b>	<b>10</b>	<b>2</b>	-	<b>26</b>